

pitals in Delhi only. The Shikayat Adalat are required to hold its meeting once in 3 months.

(c) Information is being collected and will be laid on the Table of the House.

Facilities to C.G.H.S Orthopaedic Patients

3357. SHRI RAM SAGAR (Saidpur): Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether steps have been taken to examine the Orthopaedic cases of C.G.H.S. beneficiaries by doctors in Safdarjang Hospital with separate arrangement for their registration like Skin OPD; and

(b) if not, the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROUTRAY): (a) and (b). At present there is no arrangement for separate registration of Orthopaedic cases of C.G.H.S. beneficiaries in Safdarjang Hospital as no post of Orthopaedic Surgeon has been sanctioned for CGHS wing of the Hospital.

DDA Flats Registration Charges

3358. SHRI BALASAHEB VIKHEPATIL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government have received any demand from Apex Body of Various DDA Flats Owners' Association for reduction of charges of registration and conveyance deed in respect of DDA Flats in Delhi;

(b) if so, the decision taken in this regard; and

(c) if not, the reasons therefor?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) to (c). There is not distinction in the law between properties built by the DDA and the properties owned otherwise. The statutory charges of various types pertaining to transfer of the property are uniformly applicable to all the properties throughout the country.

[Translation]

Inter-State Water Disputes

3359. SHRI GOPAL PACHERWAL: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether a number of Inter-State water disputes between Rajasthan and its neighbouring States are pending with Union Government;

(b) if so, the details thereof including the names of the concerned States; and

(c) the time by which a final decision is likely to be taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) to (c). Three inter-state issues of Rajasthan are unresolved, namely, sharing of Yamuna waters upto Okhla between co-basin States of Himachal Pradesh, Haryana, Uttar Pradesh, Rajasthan and Union Territory of Delhi; interpretation of 1962 agreement between Gujarat and Rajasthan regarding inclusion of Kaddana projects Command under the command of Narmada Canal, and utilisation under medium chems in Madhya Pradesh upstream of Gandhisagar Dam on the Chambal River. Centre helps the States to resolve the issues through mutual discussion. No time limit can be set for such processes.